

**By e-mail/ Spl. Messenger**

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/1998/ 4351 /A

From :- Smti. Kanchan Newar,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri T.K. Bhattacharjee,  
Presiding Officer, Industrial Tribunal,  
Cachar, Silchar.

Dated Guwahati, the 24<sup>th</sup> July, 2018.

Sub:- Earned Leave with Headquarter Leave Permission.

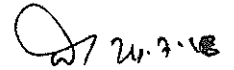
Ref:- Your letter No ITS.01/2018/266, dtd. 21.07.2018

Sir,

With reference to the above, I am directed to inform you that your prayer for earned leave for a period of 15 (fifteen) days w.e.f. 24.07.2018 to 07.08.2018 along with station leave permission for the same period has been granted/~~rejected~~.

Further, you are allowed to hand over the charge of your Court and Office to the Hon'ble District and Sessions Judge, Cachar, Silchar before proceeding on leave.

Yours faithfully,



**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-87/1998/ /A, dated



Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The District and Sessions Judge, Cachar, Silchar, for information and necessary action.

sd/-

**JT. REGISTRAR (VIGILANCE)**